

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3446
ANSWERED ON:11.12.2002
MENTAL HOSPITAL IN CAPITAL
IQBAL AHMED SARADGI

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Delhi High Court has ordered the Centre to institute an inquiry into the nine-year delay in a mental hospital project in the Capital;
- (b) if so, whether Rs. 18 crore was sanctioned by the Central Government for the purpose;
- (c) whether the Government have conducted the inquiry;
- (d) if so, the outcome of the inquiry; and
- (e) the action taken by the Government against those held responsible?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a) & (b): Yes, Sir.

(c)to(e): The Hon`ble High Court of Delhi has in its recent order dated 23rd October, 2002 directed the Cabinet Secretary, Government of India to make an inquiry in delay in the project and to fix responsibility for the delay. The process of taking appropriate action in order to implement the High Court's order has been started.